

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.102/MP/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order: 30th of May, 2017

In the matter of

Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Kudgi STPP Stage-I (3X800 MW), beyond the period of six months from the date of its first synchronization.

**And
In the matter of**

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road, New Delhi-110 003

...Petitioner

Vs.

1. AP Eastern Power Distribution Company Ltd.,
Corporation Office, P& T Colony,
Seethammadhara,
Visakhapatnam-530 013

2. AP Southern Power Distribution Company Ltd.
Corporate Office, Bank Side Srinivasa Kalyana Mandapam,
Tiruchhanur Road, Kesavayana Gunta,
Tirupathi-517 503.

3. Telangana State Northern Power Distribution Company Ltd.
H.No. 205-31/2, Vidyut Bhawan,
Nakkalagutta, Hanamkonda,

Warangal-506 001

4. Telangana State Southern Power Distribution Company Ltd.
Mint Compound, Corporate Office, Hyderabad-500 063.

5. Tamil Nadu Generation and Distribution Corporation Ltd.
144, Anna Salai, Chennai-600 002

6. Bangalore Electricity Supply Company Ltd.
Krishna Rajendra Circle,
Bangalore-560 001

7. Mangalore Electricity Supply Company Ltd.
MESCOM Bhavana, Corporate Office,
Bejai, Kavour Road,
Mangaluru-575 004, Karnataka.

8. CESC Mysore (Chamundeshwari Electricity Supply Corporation Ltd.)
Corporate Office, No. 29, Vijaynagar,
2nd stage, Hinkal, Mysore-570 017.

9. Gulbarga Electricity Supply Company Ltd.
Main Road, Gulbarga-585 102,
Karnataka.

10. Hubli Electricity Supply Company Ltd.
Corporate Office, P.B.Road, Navanagar,
Hubli-580 025

11. Kerala State Electricity Board Ltd.
Vaidyuthi Bhavanam, Pattom,
Thiruvananthapuram-695 004

12. Southern Regional Load Despatch Centre
29, Race Course Cross Road,
Bangalore-560 009

...Respondents

ORDER

This petition has been filed by the Petitioner, NTPC Ltd. seeking permission of the Commission for interchange of power into the grid during testing including full load testing upto 27.11.2017 or till declaration of commercial operation of unit-I of Stage-I

of 2400 MW (3X800 MW) Kudgi Super Thermal Power Project (the Project) at Bijapur district in the State of Karnataka in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 (Connectivity Regulations) as amended from time to time.

2. The Petitioner has submitted that the first unit of Stage-I of the project has already been test synchronized on 28.11.2016. However, immediately after the synchronization, the works of unit-I got affected due to the following reasons:

(a) The permanent Makeup Water System for drawal of water from Almatti reservoir is essential for sustainable operation of the unit. The Petitioner entered into a Water Agreement with Krishna Bhagya Jala Nigam Ltd., Government of Karnataka undertaking on 27.9.2014 for supply of 5.2 TMC water per annum from Almatti reservoir. As per the Agreement, the drawal of water is permitted as per monthly schedule provided in the Agreement. However, the drawal is not permitted for the month of April, 2017 and would be permitted for the months of January, February, March and May subject to availability of water taking into account the priority for drinking water and irrigation.

(b) The Make Up Water System of unit-I has 4 pumps of each 3110 cu. mtr/hr capacity with a power rating of 1450 KW. The pump house is 18 km away from the project and power input to the pump house is envisaged

through a 66 kV transmission line from the project. Despite having received the Right of Way/Right of Use from the Government of Karnataka, the work of transmission line could not be taken up due to the resistance by the villagers/land owners.

(c) The issue of obstruction in construction of transmission line by locals has been taken up with the Deputy Commissioner, Vijayapura and the Additional Chief Secretary (Energy), Government of Karnataka. During the review meeting convened by the Additional Chief Secretary (Commerce and Industry) on 9.5.2017, the State Administration had assured to provide the necessary assistance to complete 66 kV tower.

(d) As a contingency measure, NTPC had approached the Discom, namely Hubli Electricity Supply Company Ltd for providing temporary 7.5 MVA power connection at Almatti pump house from its network which is under consideration.

3. The Petitioner has submitted that it is seeking extension of time for interchange of infirm power into the grid for *bonafide* reasons for completion of the balance works and not for the purpose of trading in firm power or otherwise to derive any undue advantage out of it.

4. We have considered the submission of the Petitioner. The Fourth Proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time,

provides as under:

“Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view.”

5. The Petitioner has submitted that it is seeking extension of time for *bonafide* reasons for completion of balance works. The Petitioner has submitted that since the power input arrangement for running design make up water pump is essential for sustainable operation of unit and establishing the same shall take more time, infirm power from unit-I of the project needs to be injected into the grid beyond 27.5.2017. Taking into consideration the problems faced by the Petitioner, we allow interchange of infirm power into the grid for commissioning tests including full load test of unit-I upto 27.11.2017 or actual date of commercial operation, whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically entitle the Petitioner for IDC/IEDC for delay in declaration of COD which shall be considered on merit at the time of determination of tariff of the unit/generating station.

6. With the above, the Petition No. 102/MP/2017 is disposed of.

Sd/-
(Dr. M. K Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K.Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson